

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No - 59 of 2025 / EZ

In The Matter Of :

Youth United For Sustainable
Environment Trust ... Applicant

Versus

State of Odisha & Others ... Respondents

INDEX

S.1	Description	Pages
1.	Counter Affidavit of Respondent No - 11	1 - 10
2.	<u>Annexure - A/11</u> Copy of the Environment Clearance dated 06.03.2025	11 - 17
3.	<u>Annexure - B / 11</u> Copy of the CTE dated 05.04.2025	18 - 26
4.	<u>Annexure - C / 11</u> Copy of the certificate of the agreement dated 24.04.2024	27 - 37

Kolkata
Dt. 09.10.2025

By the Respondent No - 11

S.V.
Adv.
Advocate

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

Original Application No - 59 of 2025 / EZ

In The Matter Of :

Youth United For Sustainable
Environment Trust ... Applicant

Versus

State of Odisha & Others ... Respondents

Dillip Kumar Sahoo.

Counter Affidavit On Behalf Of Respondent - 11

I Dillip Kumar Sahoo, aged 59 years, S/o Late Prafulla Kumar Sahoo, At - At / Po : Plot No - 746, 1st Floor, Saheed Nagar, Bhubaneswar, Dist - Khurda - 751007, (lessee of Bramhani River Sand Bed, Pankapal - I) do hereby solemnly affirm, and declare as under :

S.V.
Adv.

1. That I have been arrayed as Respondent No -11 in the present Original Application and I am well aware about the facts and circumstances of the case, hence competent to swear this affidavit.



✗

2. That, I have gone through the averments made in the Original Application filed by the applicant and have understood the contents therein and I am swearing the present affidavit in reply thereof.
3. That the contents of the present Affidavit and Reply are true and correct to the best of my knowledge.
4. That all averments and contentions raised by the present Applicant are denied in their entirety except to the extent specifically admitted hereinafter. Nothing contained in the Original Application sought to be treated as admitted on account of specific non-traverse in the present Reply Affidavit.

Preliminary Submission

5. That prior to deal with the allegations made by the Applicant in the Original Application deponent of this affidavit wants to draw kind attention of this Hon'ble Tribunal to the following facts.

S.V.
Datta.

6. That the present deponent on dated 19/01/2022 has been selected as the successful bidder for the Pankapal - I Sand Quarry over an area of 12.30 Acres or 4.977 hect. in village Pankapal under Danagadi Tahasil of Jajpur district, Odisha.



✗

7. That after selected as successful bidder for the Pankapal - I Sand Quarry deponent of this applied for Environment Clearance before the SEIAA Authority and on dated 06.03.2025 after providing all relevant documents to the SEIAA the SEIAA authority approved the Environment Clearance and granted in favor of the present deponent. *Copy of the Environment Clearance dated 06.03.2025 granted in favor of the present deponent is annexed here unto as ANNEXURE - A / 11*
8. That after obtainment of the Environment Clearance dated 06.03.2025 the present deponent has filed online application before the State Pollution Control Board to grant Consent to Establish (herein after referred as CTE), after due verification of the documents and site the State Pollution Control Board on dated 05.04.2025 granted CTE in favor of the present deponent for Excavation/Quarrying of Sand of quantity 1683 m³/Annum during the valid lease period on Plot No. 1089 of Khata No. 224, measuring area Ac. 12.30 Dec (4.978 Ha.), at Mouza Pankapal, Tahasil - Danagadi in the district of Jajpur and is valid up to 31.03.2026. *Copy of the CTE dated 05.04.2025 is annexed here unto as ANNEXURE - B / 11.*
9. It is further submitted that on dated 16/03/2025 the deponent of this affidavit executed an agreement with the Mining Officer Jajapur for Excavation / Quarrying of Sand of

Dillip Kumar Sahoo.

S. P.
Adv.

quantity 1683 m% / Annum during the valid lease period on Plot No. 1089 of Khata No. 224, measuring area Ac. 12.30 Dec (4.978 Ha.), at Mouza - Pankapal, Tahasil - Danagadi in the district of Jajpur and the certificate issued on dated 24.04.2024. *Copy of the certificate of the agreement dated 24.04.2024 is annexed here unto as ANNEXURE - C / 11.*

Para-Wise Reply To The Original Application

10. That no comments are offered over the averment made in Para no. I of the OA being introductory in nature.
11. That no comments are offered over the averment made in Para no. 2 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
12. That no comments are offered over the averment made in Para no. 2 of the OA, as the same is related to the Pankapal-I and Pankapal-1 is leased out in favor of Respondent-11.
13. That in response to the Para 4 of the OA, it is most humble submitted that the averments made by the Applicant is not true as the present deponent was selected as successful bidder. It is further submitted that the present deponent is never indulged himself in any illegal mining and the

S.V.
mdu.



X

deponent has also intimated regarding the illegal mining from his lease area to the competent authorities on various occasions and the same is also stated in para 10&11 of this affidavit.

14. That in response to the Para 5 of the OA, it is most humbly submitted that the averments made by the Applicant is not true as the present deponent has never indulged himself in any illegal mining and with regard to the show cause notice dated 28/06/2024, it is most respectfully submitted that the present Respondent has already intimated regarding the illegal mining from his lease area to the competent authority and also lodged complaints against the persons involved in illegal mining before the IIC Jakhapura.

Dillip Kumar Sahoo.

15. That no comments are offered over the averment made in Para no. 6 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.

Siv
Adv.

16. That in response to the Para 7 of the OA, it is most humbly submitted that the averments made by the Applicant is not true as the present deponent has never indulged himself in any illegal mining and with regard to the allegations of mechanical mining the same is intimated to the competent authority on dated 16/12/2024 (Annexure-P./12



6

17. That in response to the Para 8 of the OA, it is most humbly submitted that the averments made by the Applicant is not true as the present deponent has never indulged himself in any illegal mining and with regard to the allegations of mining beyond. lease area, the allegation is false and the government has engaged inquiry team and the government has filed counter which will transpire the truth.
18. That in response to the Para 9 of the OA, it is most humbly submitted that the averments made by the Applicant is not true as the present deponent has neither indulged himself in mining nor in transportation of the mined minerals.
19. That in response to the Para 10 of the OA it is most humbly submitted that, the allegations made by the Applicant is not true as the present deponent was not operating the sand quarry when the Applicant took photographs and filed complaints before the authorities.
20. That in response to the Para 11 of the OA it is most humbly submitted that, the allegations made by the Applicant is vehemently denied as the present deponent was not operating the sand quarry and also have not indulged himself in any quarrying activities.
21. That no comments are offered over the averment made in

Svk
Adv.

*

Para no. 12 of the OA, as the same is matter of records.

22. That no comments are offered over the averment made in Para no. 13 & 14 are not correct. The OA, as the same is related to the Pankapal-1 and Pankapal-I is leased out in favor of Respondent-11.
23. That the contents of Paragraph 15 are vehemently denied. It is most humbly submitted that the present deponent at the time of filing of the present OA was not operating the sand quarry and some miscreants are illegally excavated sands and transported from the lease are of the present deponent for which complaints were also lodged before the competent authorities.
24. That in response to the averments made in para 16 of the OA is hereby denied as the present deponent was not operating the sand source at the time of filing of the present OA hence the present deponent can not be held liable for any reason.
25. That the contents of Paragraph 17 are incorrect. The Respondent No – 11 upon deposit of royalty has obtain the lease and it is false to alleged that the Respondent No – 11 is extracting sand more than 100 times than permitted quantities, without paying the royalty for entire extracted

Dilip Kumar Sahoo.

S.V.
Adv.



quantities, rather he has not operated the quarry till it got full filed the entire formalities.

26. That the contents of Paragraph 18 are wrong and hereby denied. It is most humbly submitted that the present deponent at the time of filing of the present OA was not operating the sand quarry, as the present lessee only on dated 06/03/2025 got the CTO to operate the quarry and the OA has been filed earlier to the grant of quarry permission.
27. That the averment made in Para no. 19 are not related to Pankapal – 1 quarry.
28. That, in response to Paragraph Nos. 20-22 of the OA, being the matter of record, the same needs no comments.
29. That in response to the averments made in para 23 of the OA is vehemently denied as the newspaper articles are generally not admissible as direct evidence in court.
30. That, in response to Paragraph Nos. 24-29 of the OA, being the matter of record, the same needs no comments.
31. That in response to the Paragraph 30 of the OA, it is most humbly submitted that at that point of time the present deponent has not granted the CTO hence the violation of

Dellip Kumar Sahoo.

S.P.
Adv.



CTO conditions are not applicable to the present deponent. As the present deponent only on dated 06/03/2025 got the CTO from the State Pollution Control Board.

32. That no comments are offered over the averment made in Para no. 31 of the OA, as the same is related to the Pankapal-I and Pankapal-I is leased out in favor of Respondent-11.
33. That, in response to Paragraph Nos. 32-33 of the OA, being the matter of record, the same needs no comments.
34. That no comments are offered over the averment made in Para no. 34-35 of the OA, as the same is related to the Pankapal-II and Pankapal-II is leased out in favor of Respondent-12.
35. That, in response to Paragraph Nos. 36-37 of the OA, being the matter of record, the same needs no comments.
37. That no comments are offered over the averment made in Para no. 38 of the OA, as the same is related to the Pankapal-II and Pankapal-II is leased out in favor of Respondent-12.
36. That, in response to Paragraph Nos. 39-47 of the OA, being the matter of record, the same needs no comments.

Dilip Kumar Sahoo.

Sik
D.V.



37. That the deponent of this affidavit craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
38. That the contents of the above paragraphs are true and correct to the best of my knowledge, and that nothing material has been concealed therefrom.

Kolkata

By the Respondent No – 11 through

Date - 09.10.25

S.V.
Bhalla

Advocate

AFFIDAVIT

I, Dillip Kumar Sahoo, aged 59 years, S/o Late Prafulla Kumar Sahoo, Residing At – Plot No : 746, 1st Floor, Saheed Nagar, Po / Ps – Saheed Nagar, Bhubaneswar – 751007, do hereby solemnly affirm and state as follows :

1. That I am the Respondent No – 11 in this aforesaid case.
2. That the contents of the above affidavit are true and correct to the best of my knowledge and that nothing material has been concealed therefrom.

Identified By

S.V.
Bhalla

Advocate

I, above named deponent being
 duly identified by S.V. Bhalla
 Advocate, Bhubaneswar, Appears
 before Me on 09/10/25 at
 09/10/25
 The Contents of this Affidavit are
 true to the Best of his/her/This
 knowledge and Belief

Dillip Kumar Sahoo,
DeponentGANGARAM BEHERA
BBSR. NOTARY
Ph: 9881128394

09/10/25





सत्यमेव जयते

File No.: 516277/421-MIN/12-2024

Government of India

Ministry of Environment, Forest and Climate Change

(Issued by the State Environment Impact Assessment Authority(SEIAA),
ODISHA)



Dated 06/03/2025



To,

SRI DILLIP KUMAR SAHOO
PLOT NO-746, 1ST FLOOR, SAHEED NAGAR, BHUBANESWAR, Dist- KHORDHA, ODISHA,
751007
dillipkumarsahoo352@gmail.com

Subject: Amendment in Environmental Clearance (EC) letter no.2889/SEIAA dated 28.09.2021 granted to the project of Pankapal-1 Sand Quarry to Sri Dillip Kumar Sahoo, the successful bidder/lessee under the provision of the EIA Notification 2006 -regarding.

Sir/Madam,

This is in reference to your application submitted to SEIAA, Odisha vide proposal number SIA/OR/MIN/516277/2024 dated 26/12/2024 for grant of an amendment in regard to annual production of sand as per replenishment study report in prior Environmental Clearance (EC) to the project of Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha to Sri Dillip Kumar Sahoo, the successful bidder/lessee under the provision of the EIA Notification 2006-and as amended thereof.

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC24C0107OR5496137A
(ii) File No.	516277/421-MIN/12-2024
(iii) Clearance Type	Amendment in EC
(iv) Category	B2
(v) Schedule No./ Project Activity	I(a) Mining of minerals Submission of Replenishment Study Report (2024-25) for Modification of Environment Clearance of Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha.
(vii) Name of Project	
(viii) Location of Project (District, State)	JAJAPUR, ODISHA
(ix) Issuing Authority	SEIAA, Odisha
(x) EC Date	26/12/2024
(xii) Applicability of General Conditions	NO
(xiii) Status of implementation of the project	

3. In view of the particulars given in the Para-1 above, the project proposal interalia including Form-4 (Part A, B & C) were submitted to the SEAC for an appraisal by the State Level Expert Appraisal Committee (SEAC) under the provision of EIA notification 2006 and its subsequent amendments thereto.
4. The above-mentioned proposal has been considered by SEAC in its meeting held on 27.01.2025. The minutes of the meeting and all the project documents are available on Parivesh portal which can be accessed from the Parivesh portal by scanning the QR Code above.
5. The brief about the reasons for an amendment requested along with the brief on the salient features of the project as submitted by the project proponent in Form- 4 (Part A, B & C) and as presented before SEAC and the details of the amendment of EC are annexed as Annexure- 2
6. The proposal was placed in the SEAC meeting held on 27.01.2025 under the provisions of EIA Notification 2006 and its subsequent amendments and after detailed deliberations in the matter and the SEAC recommend the proposal for Sand mining may be allowed for 1683 cum as per replenished quantity subject to approval of revised Mining plan.
7. The SEIAA, Odisha has examined the proposal in 190th meeting held on 01.03.2025 in accordance with the extant provisions of the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and based on the recommendations of the SEAC and hereby accords amendment in Environment Clearance letter no. 2889/SEIAA dated 28.09.2021 for the instant proposal of of Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha to Sri Dillip Kumar Sahoo, the successful bidder/lessee is allowed for extraction quantity of sand **1683 cum per annum** for the balance lease period with depth of mining **0.50 meter** as per ARRS report under the provisions of EIA Notification, 2006 and as amended thereof subject to compliance of EC conditions, general instructions issued vide EC letter dated 28/09/2021 and following additional specific conditions as mentioned in Annexure-1. The other stipulated terms and conditions of the original EC letter initially granted remain the same.

Stipulations

Sl.	Descriptions	Stipulation
(i)	Lease Area:	12.300 Acres or 4.978 Ha. (i). The PP shall maintain safety and stability of Riverbanks i.e. 3 meter or 10% of river width whichever is more for protection of river bank and
(ii)	No Mining Zone:	(ii). 7.5-meter safety zone from all sides of lease boundary. (iii). No stream should be diverted for the purpose of sand mining. No natural water course and/ or water resources are obstructed due to mining operations.
(iii)	Maximum Depth of Mining:	0.50 meter as per Annual rate of Replenishment Study R (ARRS) report
(iv)	Method of Mining:	The method of mining shall be as per the approved Mining Plan(i.e. Semi-mechanized method).
(v)	Permitted Quantity:	1683 cum/annum as per ARRS report for the remaining period of the lease.
(vi)	Validity Period of EC:	The EC is valid for 5 years from date of lease execution or for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.
(vii)	ARRS report	The PP shall carry out the ARRS study through a NABET or ORSAC empanelled agency in subsequent year and submit to SEIAA, Odisha..

8. **No Working Zone:** - The lessee shall ensure that no sand mining is carried out in the areas as specified below: -

- During the rainy season;
- Within the water channel or stream flow area throughout the year;
- Mining shall not be undertaken in a mining lease located in 200-500 meter of bridge, 200 meter upstream and downstream of water supply/irrigation scheme, 100 meter from the edge of National Highway and railway line, 50



576

meter from a reservoir, canal or building, 25 meter from the edge of State Highway and 10 meter from the edge of other roads except on special exemption by the Sub-Divisional level Joint Inspection Committee.

- The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period.
- No stream shall be diverted for the purpose of sand mining and no natural water course shall be obstructed.
- Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purposes.
- The natural sand dunes, if any, near or surrounding the lease area shall not be disturbed.
- Mining shall be carried out under strict adherence to provisions of OMMC Rules, 2016, Enforcement & Monitoring Guidelines for Sand Mining (EMGSM), 2020. Sand Policy of Govt. Of Odisha dated 02.09.2021 are made there-under as applicable

9. Transport Safeguards:

- No transportation of the minerals shall be allowed on any road passing through villages/habitations without prior explicit permission.
- Transportation of minerals through existing rural roads can be allowed only by the concerned Govt. Department/ Gram Panchayat/BDO after required strengthening such that the carrying capacity of the road is increased to handle the mineral carrying truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project.
- Project proponents shall ensure that the transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density.
- Vehicles hired for transportation of minor minerals from the site should be in good condition and should have pollution check certificates and should conform to applicable air and noise emission standards and should be operated only during non-peak hours. Speed of vehicle be regulated and in no case >30 Kms / hr be allowed.
- The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar/ Mining Officer may collect an appropriate additional road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of mineral transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of mineral carrying trucks.
- Water spraying should be made on the village road to control particulate matter (dust particles) pollution in surrounding air during transportation from the quarry. Garland drain shall be constructed on the hill slope to arrest downward flow of particulate matter with rainwater.

10. Other Environmental Conditions: -The Project Proponent shall follow all the provisions of Sand Policy of Govt. Of Odisha dated 02.09.2021 for this sand mining project.

- The Tahasildar/ Mining Officer shall take adequate measures to prevent unauthorized mining;
- The project proponent should carry out river bed sand mining manually by engaging local laborers to check over exploitation of sand at the source;
- The lessee shall ensure safety of human life and livestock from accidents in case the village / any habitation is very near the mining lease area.
- At the end of mine closure, the proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area before closure of the quarry.

11. Half-yearly Compliance Report: -It shall be mandatory for the project management to submit half yearly compliance reports on the status of implementation of the above stipulated environment. The project authority is mandatory to upload the compliance report of EC conditions including results of monitored data, as applicable in the website of the Ministry for

monitoring of EC Conditions. No hard copy and soft copy required to submit to SEIAA, Odisha, failing which EC is liable to be revoked.

12. Concomitant Monitoring: - The conditions stipulated in the environmental clearance will be closely monitored on the ground by the lease granting authority, i.e. the Tahasildar/mining officer, who shall ensure compliance of the stipulated conditions and take corrective measures promptly in case of any non-compliance and also ensure that the project proponent submits half yearly compliance reports.

13. Independent Monitoring: -The concerned Regional Office of the MoEF & CC/ SPCB, Odisha shall periodically monitor compliance of the stipulated conditions as applicable for this project. The project authorities should extend full cooperation to the MoEF & CC officer(s)/SPCB officer(s) by furnishing the requisite data / information / monitoring reports.

14. Revocation of EC: - The SEIAA, Odisha may revoke or suspend the EC, if implementation of any of the above conditions is not satisfactory. The SEIAA, Odisha reserves the right to alter /modify the above conditions or stipulate any further condition in the interest of environment protection.

15. Change in Ownership of Lease: - This EC shall not be transferred without the permission of SEIAA, Odisha. The Tahasildar/ Mining Officer shall inform the SEIAA of any change in ownership of the mining lease. No mining is allowed without transfer of EC as per provisions of the para 11 of EIA Notification, 2006, as amended from time to time.

16. The SEIAA, Odisha reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

17. The Environmental Clearance to the aforementioned project is under provisions of EIA Notification, 2006. It does not tantamount to approvals/consent/permissions etc. required to be obtained under any other Act/Rule/regulation. The Project Proponent is under obligation to obtain approvals /clearances under any other Acts/ Regulations or Statutes, as applicable, to the project.

18. The PP is under obligation to implement commitments made in the Environment Management Plan (EMP) which forms part of this EC.

19. The EC is valid for 5 years from date of lease execution or for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.

20. General Instructions:

1. The project proponent shall prominently advertise it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of SEIAA website where it is displayed.
2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn must display the same for 30 days from the date of receipt.
3. The project proponent shall have a well laid down environmental policy duly approved by the Board of Directors (in case of Company) or competent authority, duly prescribing standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions.
4. Action plan for implementing EMP and environmental conditions along with a responsibility matrix of the project proponent (during construction phase) and authorized entity mandated with compliance of conditions (during operational phase) shall be prepared. The year wise funds earmarked for environmental protection measures shall be kept in a separate account and not to be diverted for any other purpose. Six monthly progress of implementation of the action plan shall be reported to the Ministry/Regional Office along with the Six-Monthly Compliance Report.



5. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
6. The Regional Office of MoEF & CC, Bhubaneswar, SPCB, Odisha and the lease granting Authority shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
7. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010
21. This issues with the approval of the Competent Authority

Copy To

1. Principal Secretary, Forest, Environment & Climate Change Dept., Government of Odisha for information.
2. Member Secretary, State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-8, Bhubaneswar for information.
3. The Director of Mines, Steel & Mines Dept, Govt. of Odisha Bhubaneswar for information.
4. Additional Principal Conservator of Forests, Integrated Regional Office (IRO), Ministry of Environment & Forests, A-31, Chandrasekharpur, Bhubaneswar for information.
5. Chairman, Central Pollution Control Board, CBD-cum-Office Complex, East Arjun Nagar, New Delhi-110032 for information.
6. Chairman/Member/Member Secretary, SEIAA for information.
7. Member Secretary, SEAC, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, Bhubaneswar for information.
8. Collector & DM, Jajpur, Sub-Collector, Jajpur, Deputy Director of Mines, Jajpur, DFO, Cuttack, RO, SPCB, Jajpur, Tahasildar, Danagadi/Mining Officer, Jajpur for Information and necessary action.
9. Guard file for record/Website/Parivesh Portal

Annexure 1

Additional EC Conditions

1. The replenished quantity of sand **1683 cum/annum** with depth of mining **0.50 meter** as per ARRS report is approved for the remaining lease period.
2. The EC is valid for 5 years from date of lease execution or for the balance lease period subject to the quantity prescribed in the modified DSR or revised Mining Plan whichever is less.
3. The PP is required to carry out the Annual rate of replenishment study (ARRS) through ORSAC empanel agency in subsequent years and submit the report to SEIAA, Odisha.
4. The PP shall implement the EMP as proposed in the EMP report during EC application.
5. The PP shall plant **500 nos. of tree species** like Banyan (Ficus benghalensis), Peepal(Ficus religiosa), Neem (Azadirachta indica), Jamun(Syzygium cumini), Mango(Mangifera indica), Karanj(Pongamia pinnata), Arjun(Terminalia Arjuna), Jackfruit (Artocarpus heterophyllus), Siris (Albizia lebbeck), etc.. as part of tree plantation campaign "**Ek Ped Maa Ke Naam**" and the details of the same shall be uploaded in the MeriLiFE Portal (<https://merilife.nic.in>).The PP shall submit the status of plantation during every six-months (06) compliance of EC conditions with geo-coordinating photographs.
6. The compliance of EC conditions of said quarry shall be monitored by DEIAA, concerned lease granting Authority



either Mining Officer or Tahasildar, RO, SPCB, Odisha and Integrated Regional Office of MoEFCC, Bhubaneswar as per MoEF & CC, Govt. of India S.O. 141(E) in EIA Notification dated 15.01.2016.

7. The Project Proponent shall upload/submit six monthly EC compliance in the Parivesh Portal of MoEF & CC., Govt. of India only failing which the EC is liable to be revoked.

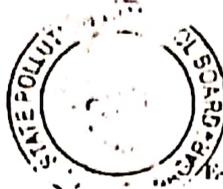


1. Proposal in brief:

The highlights of the proposal as ascertained from the application and as revealed from proceedings/discussion held during the meeting of SEAC/SEIAA, are given as under.

- (i) This is a proposal for amendment of EC of Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha.
- (ii) The project proponent has obtained EC from SEIAA, Odisha vide EC Identification no./letter no. 2889/SEIAA dated 28.09.2021 and transfer of EC vide letter no. 4167/SEIAA dated 02.03.2022 in favour of Sri Dillip Kumar Sahoo (successful bidder) for Pankapal-1 Sand Quarry over an area of 12.30 acres or 4.978 hectares in village Pankapal under Danagadi Tahasil in Jajpur District, Odisha.
- (iii) During EC application the PP has submitted required documents along with mining plan where it is mentioned that mineable reserve of the proposed sand was 43200 cum with depth of sand deposition was 1.2 meter and proposed for annual extraction-36000 cum.
- (iv) The SEIAA also granted EC for 1st year production 6000 cum with 0.6-meter depth of mining.
- (v) There is an EC conditions point no. 9.1 & 9.2 in page no. 03 that "Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 31st December, 2022 if satisfactory replenishment study report is not submitted."
- (vi) Further fresh EC was issued vide EC Identification no. EC24B001OR134297 dated 12.03.2024 as per Hon'ble NGT order dated 14.12.2022 of Hon'ble NGT in O.A. case 03/2022/EZ with allowing extraction quantity of sand 5514 cum/annum for the lease period based on the ARRS report.
- (vii) The PP has submitted earlier EC compliance with mentioned that 5514 cum/annum of sand has been extracted in 1st year lease period.
- (viii) The modified mining plan was approved on dated 07.06.2021 for semi-mechanized method of mining with annual extraction of sand 36000 cum/annum.
- (ix) The PP has submitted the replenishment study was done by the M/s. TKS Consultancy Services, the (ORSAC Empanelment Agencies) with mentioned that pre-monsoon RL = 12.137 m, Post-monsoon RL = 12.660 m and quantity of sand replenished is **1683 cum** with average depth **0.5 meter** and proposed production 36000 cum.
- (x) Any deficiencies/omission have been noticed in the above documents-**Nil**

2. **Whether SEAC recommended the proposal** – Yes, the proposal was placed in the SEAC meeting held on 27.01.2025 and the SEAC decided to recommended the proposal for grant of EC with manual method of mining (in line with OM dated 24.12.2013 of MoEFCC as it is a B2 proposal) as per the replenishment study, the replenished quantity recommended is **1683cum** subject to modification Mining Plan.



Tel : 06726-221153

E-mail: rospcb.kalinganagar@ospceboard.orgWebsite: www.ospceboard.org

REGIONAL OFFICE, KALINGANAGAR
STATE POLLUTION CONTROL BOARD, ODISHA
 [DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
 At Dhabalagiri, PO: F.C. Project, Jajpur Road
 Dist- Jajpur-755020, Odisha

No. 1340 /KNG/SDQ/02Dt. 05-04-2025
By Regd. Post**CONSENT ORDER****CONSENT ORDER NO.- 564/RO-SPCB-Kalinganagar/APC & WPC****Sub: Consent under Section 25/26 of Water (P&CP) Act, 1974 and Section 21 of Air (P&CP) Act, 1981****Ref: Your online Application No. 6302422 and this office Consent to establish order issued vide letter no. 1098, dated 20.03.2024.**

Consent is hereby granted under Section 25/26 of Water (Prevention and Control of Pollution) Act, 1974 and 21 of Air (Prevention & Control of Pollution) Act, 1981 and the Rules framed there under to

Name of the Industry/Mine: **M/s Bramhani River Sand Bed, Pankapal -01,**Name of the Occupier & Designation: **Sri Dillip Kumar Sahoo, Lessee**

Mine Address: **At- Pankapal (Over Plot No.1089 of Khata No. 224 (A-A-A) measuring area Ac. 12.30 dec./4.978 Ha.), Mouza-Pankapal, Tahasil-Danagadi, Dist.-Jajpur, Odisha**

This consent order is valid for the period up to **31.03.2026**

(This consent to operate is granted based on environmental clearance issued vide EC Identification No.EC24C0107OR5496137A dtd. 06.03.2025, EC Identification No. EC24B001OR134297 dtd. 12.03.2024 and subjected to validity of EC & mining lease)

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of Products Manufactured

Sl. No.	Product	Quantity
1	Excavation/Quarrying of Sand	1683m ³ /Annum

PTO



1X

CONSENT ORDER

B. Emission permitted through the following stack subject to the prescribed standard

Chimney Stack No.	Description of Stack	Stack height (m)	Quantity of emission	Prescribed Standard				
				PM (mg/Nm ³)	SO ₂	NO _x		
1	Domestic wastewater	Soak pit via septic tank						

C. Emission permitted through the following stack subject to the prescribed standard.

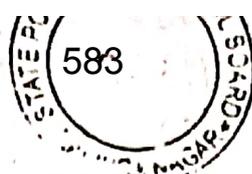
Chimney Stack No.	Description of stack.	Stack height (m)	Quantity of emission	Prescribed standard.				
				PM	SO ₂	NO _x		

The unit shall maintain the prescribed Ambient Air & Noise Level for industrial Area within its premises

D. Disposal of solid waste permitted in the following manner.

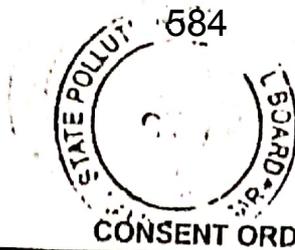
Sl. No.	Type of solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	Rejected materials	-	-	-	-	100% recycle in process

PTO

**CONSENT ORDER****E. GENERAL CONDITIONS FOR ALL UNITS**

1. The consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 of the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations as deemed fit for the purpose of the Acts.
2. The industry would immediately submit revised application for consent to operate to this Board in the event of any change in the quantity and quality of raw material / and products / manufacturing process or quantity /quality of the effluent rate of emission / air pollution control equipment / system etc.
3. The applicant shall not change or alter either the quality or quantity or the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
4. The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
5. The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
6. The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
7. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
8. The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
9. An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system / air pollution control system / stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water / Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below.
 - a) Industrial cooling, spraying in mine pits or boiler feed,
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.





2/1

CONSENT ORDER

24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples / stack monitoring / inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge /emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and / or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax / speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems through leaching etc., of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by :
 - i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous wastes.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/his/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 A of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the Industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/ stipulate additional conditions as deemed appropriate

GENERAL CONDITIONS FOR UNITS WITH INVESTMENT OF MORE THAN Rs 60 CRORES, AND 17 CATEGORIES OF HIGHLY POLLUTING INDUSTRIES (RED A).

1. The applicant shall analyse the emissions every month for the parameters indicated in TABLE B & C as mentioned in this order and shall furnish the report thereof to the Board by the 10th of the succeeding month.





CONSENT ORDER

Page-5

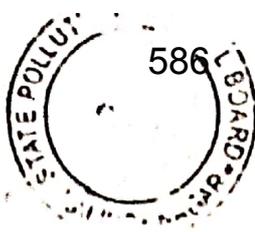
2. The applicant shall provide and maintain at his own cost three ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-Monoxide and monitor the same once in a day/week/fortnight/month. The data collected shall be maintained in a register and a monthly extract be furnished to the Board.
3. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc. and the daily reading shall be recorded and the extract sent to the Board once in a month.
4. The applicant shall forward the following information to the Member Secretary, State Pollution Control Board, Orissa, Bhubaneswar regularly.
 - a. Report of analysis of stack monitoring, ambient air quality monitoring meteorological data as required every month.
 - b. Progress on planting of trees quarterly.
5. The applicant shall install mechanical composite sampling equipment and continuous flow measuring / recording devices on the effluent drains of trade as well as domestic effluent. A record of daily discharge shall be maintained.
6. The following information shall be forwarded to the Member Secretary on or before 10th of every month.
 - a. Performance / progress of the treatment plant.
 - b. Monthly statement of daily discharge of domestic and/or trade effluent.

7. Non-compliance with effluent limitations

- a) If for any reason the applicant does not comply with or is unable to comply with any effluent limitations specified in this consent, the applicant shall immediately notify the consent issuing authority by telephone and provide the consent issuing authority with the following information in writing within 5 days of such notification.
 - i) Causes of non-compliance
 - i) A description of the non-compliance discharge including its impact on the receiving waters.
 - ii) Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration or period of non-compliance.
 - iii) Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - iv) Steps to be taken by the applicant too prevent the condition of non-compliance.
 - b) The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c) Nothing in this consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non-compliance is due to factors beyond his control, such as break-down, electric failure, accident or natural disaster.
8. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approval laboratory every month for the parameters indicated in Part-D and shall submit in duplicate the report thereof to the Board.
9. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trucking of acids or alkalies arbitrarily and utilizing poles for stirring etc. should not be resorted to.
10. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for;
 - Rotation of crops
 - Change of point of application of effluent on land
 - A portion of land kept fallow.
11. The adoption of these would avoid soil becoming sick or slate, the industry may ensure this in consultation with the Agriculture Department.
12. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the royats in the surrounding areas as a result of discharge of sewage or trade effluent if any.
13. Proper house keeping shall be maintained by a dedicated team.
14. The industry must constitute a team of responsible and technically qualified personnel who will ensure continuous operation of all pollution control devices round the clock (including night hours) and should be in a position to explain the status of operation of the pollution control measures to the inspecting officers of the Board at any point of time. The name of these persons with their contact telephone numbers shall be intimated to the concerned. Regional Officer and Head Office of the Board and in case of any change in the team it shall be intimated to the Board immediately.

PTO





22

Page-6

CONSENT ORDER

F. SPECIAL CONDITONS:

01. Dust suppression measures on haul roads, transportation roads and stockpile areas shall be carried out by spraying water through mobile/fixed water tanker/sprinklers.
02. The trucks in which sand is to be transported shall be covered with tarpaulin to prevent spillage. The speed of the trucks shall be kept moderate i.e. 15 km per hour to prevent undue noise and other problems.
03. The unit shall maintain the Ambient Air Quality as per the prescribed standards of National Ambient Air Quality Standards, 2009 (Enclosed as annexure-II) inside the mining lease area.
04. Domestic effluent, if any, generated from the mine shall be discharged to soak pit via septic tank constructed as per BIS specification.
05. The rejected sand, if any, shall be disposed of on low lying areas inside the lease hold area in proper manner without causing environmental pollution.
06. The unit shall abide by all the provisions of E (P) Act 1986 and Rules framed there under.
07. The lessee shall undertake plantation as mentioned in the approved mining plan.
08. The lessee shall comply with additional guidelines/environmental regulations as stipulated/ revised from time to time.
09. This Consent to Operate is subjected to statutory and other clearances from Govt. of Odisha and/or Govt. of India as and when applicable.
10. The unit has to undertake that, in case of consent fee is revised upward during this period, they shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board, the consent order will be revoked without prior notice.
11. The Board reserves the right to revoke / refuse consent at any time during this period in case any violation is observed and modify / stipulate additional conditions as deemed appropriate.

The occupier must comply with the conditions stipulated in section A, B, C, D, E and F to keep this consent order valid.

To,

Sri Dillip Kumar Sahoo, Lessee
M/s Brahmani River Sand Bed, Pankapal-01
At-Plot No.-746, 1st Floor, Saheed Nagar
Bhubaneswar, Khordha, Odisha

Memo No: _____ Dtd. _____

Copy forwarded to:

1. Member Secretary, State Pollution Control Board, Odisha, Bhubaneswar.
2. Collector & District Magistrate, Jajpur
3. Deputy Director of Mines (Minor mineral), Jajpur Circle, Jajpur.
4. Copy to Guard file

M. S. Sahoo
05/04/20

REGIONAL OFFICER

Regional Officer
State Pollution Control Board, Odisha
Saheed Nagar, Jajpur

REGIONAL OFFICER

PTO





24

Annexure-1

CONSENT ORDER

GENERAL STANDARDS FOR DISCHARGE OF ENVIRONMENTAL POLLUTANTS PART -A : EFFLUENTS

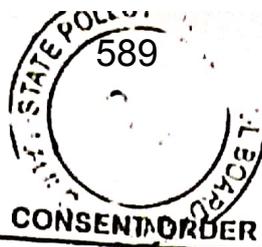
Sl. No.	Parameters	Standards			
		Inland surface	Public sewers	Land for irrigation	Marine Costal Areas
		(a)	(b)	(c)	(d)
1.	Colour&odour	Colourless/Odourless as far as practicable	---	See 6 of Annex-1	See 6 of Annex-1
2.	Suspended Solids (mg/l)	100	600	200	a For process wastewater - 100 b. For cooling water effluent 10% above total suspended matter of influent.
3.	Particular size of SS	Shall pass 850	---	---	
5.	pH value	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0	5.5 to 9.0
6.	Temperature	Shall not exceed 5°C above the receiving water temperature	---	---	Shall not exceed 5°C above the receiving water temperature
7.	Oil & Grease mg/l max.	10	20	10	20
8.	Total residual chlorine	1.0	---	---	1.0
9.	Ammonical nitrogen (as N) mg/l max.	50	50	---	50
10.	Total Kjeldahl nitrogen (as NH ₃) mg/l max.	100	---	---	100
11.	Free ammonia (as NH ₃) mg/l max.	5.0	---	---	5.0
12.	Biochemical Oxygen Demand (5 days at (20°C) mg/l max.	30	350	100	100
13.	Chemical Oxygen Demand, mg/l max.	250	---	---	250
14.	Arsenic (as As) mg/l max.	0.2	0.2	0.2	0.2
15.	Mercury (as Hg) mg/l max.	0.01	0.01	---	0.001
16.	Lead (as pb) mg/l max.	01.	1.0	---	2.0

PTO



~~28~~

17.	Cadmium (as Cd) mg/l max.	2.0	1.0	-----	2.0
18.	Hexavalent Chromium (as Cr + 6) mg/l max.	0.1	2.0	-----	1.0
19.	Total Chromium (as Cr) mg/l max.	2.0	2.0	-----	2.0
20.	Copper (as Cu) mg/l max.	3.0	3.0	-----	3.0
21.	Zinc (as Zn) mg/l max.	5.0	15	-----	15
22.	Selenium (as Se) mg/l max.	0.05	0.05	-----	0.05
23.	Nickel (as Ni) mg/l max.	3.0	3.0	-----	5.0
24.	Cyanide (as CN) mg/l max.	0.2	2.0	0.2	0.02
25.	Fluoride (as F) mg/l max.	2.0	15	-----	15
26.	Dissolved Phosphates (as P) mg/l max.	5.0	-----	-----	-----
27.	Sulphide (as S) mg/l max.	2.0	-----	-----	5.0
28.	Phenolic compounds as (C ₆ H ₅ OH) mg/l max.	1.0	5.0	-----	5.0
29.	Radioactive materials a. Alpha emitter micro curie/ml. b. Beta emitter micro curie/ml.	10 ⁷ 10 ⁶	10 ⁷ 10 ⁶	10 ⁸ 10 ⁷	10 ⁷ 10 ⁶
30.	Bio-assay test	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent	90% survival of fish after 96 hours in 100% effluent
31.	Manganese (as Mn)	2 mg/l	2 mg/l	-----	2 mg/l
32.	Iron (Fe)	3 mg/l	3 mg/l	-----	3 mg/l
33.	Vanadium (as V)	0.2 mg/l	0.2 mg/l	-----	0.2 mg/l
34.	Nitrate Nitrogen	10 mg/l	-----	-----	20 mg/l



26

Annexure-II

NATIONAL AMBIENT AIR QUALITY STANDARDS

Sl. No.	Pollutants	Time Weighted Average	Concentration of Ambient Air		
			Industrial Residential, Rural and other Area	Ecologically Sensitive Area (notified by Central Government)	Methods of Measurement
(1)	(2)	(3)	(4)	(5)	(6)
1.	Sulphur Dioxide (SO ₂), µg/m ³	Annual * 24 Hours **	50 80	20 80	-Improved west and Gaeke - Ultraviolet fluorescence
2.	Nitrogen Dioxide (NO ₂), µg/m ³	Annual * 24 Hours **	40 80	30 80	- Modified Jacob & Hochheiser (Na-Arsenite) - Chemiluminescence
3.	Particulate Matter (size less than 10µm) or PM ₁₀ µg/m ³	Annual * 24 Hours **	60 100	60 100	-Gravimetric - TOEM - Beta Attenuation
4.	Particulate Matter (size less than 2.5µm) or PM _{2.5} µg/m ³	Annual * 24 Hours **	40 60	40 60	-Gravimetric - TOEM - Beta Attenuation
5.	Ozone (O ₃) µg/m ³	8 Hours ** 1 Hours **	100 180	100 180	- UV Photometric - Chemiluminescence - Chemical Method
6.	Lead (Pb) µg/m ³	Annual * 24 Hours **	0.50 1.0	0.50 1.0	-AAS/ICP method after sampling on EMP 2000 or equivalent filter paper. - ED-XRF using Teflon filter
7.	Carbon Monoxide (CO) mg/m ³	8 Hours ** 1 Hours **	02 04	02 04	- Non Dispersive Infra Red (NDIR) Spectroscopy
8.	Ammonia (NH ₃) µg/m ³	Annual* 24 Hours**	100 400	100 400	-Chemiluminescence - Indophenol Blue Method
9.	Benzene (C ₆ H ₆) µg/m ³	Annual *	05	05	-Gas Chromatography based continuous analyzer - Adsorption and Desorption followed by GC analysis
10.	Benzo (a) Pyrene (BaP)-Particulate phase only, ng/m ³	Annual*	01	01	-Solvent extraction followed by HPLC/GC analysis
11.	Arsenic (As), ng/m ³	Annual*	06	06	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper
12.	Nickel (Ni), ng/m ³	Annual*	20	20	-AAS/ICP method after sampling on EPM 2000 or equivalent filter paper

** Annual arithmetic mean of minimum 104 measurements in a year at a particular site taken twice a week 24 hourly at uniform intervals.

** 24 hourly or 08 hourly or 01 hourly monitored values, as applicable, shall be complied with 98% of the time in a year, 2% of the time, they may exceed the limits but not on two consecutive days of monitoring.



842400262 590

ANNEXURE C/11 27

INDIA NON JUDICIAL

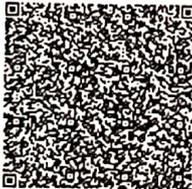
Government of Odisha

सत्यमेव जयते

e-Stamp



Certificate No.	: IN-OD09363326455006W
Certificate Issued Date	: 23-Apr-2024 07:23 PM
Account Reference	: NONACC (IV)/ od5003103/ BHUBANESWAR/ OD-KRD
Unique Doc. Reference	: SUBIN-ODOD500310313182951486062W
Purchased by	: DILLIP KUMAR SAHOO
Description of Document	: Article IA-35 Lease Deed
Property Description	: VILLAGE - PANKAPAL 1 TAHASIL - DANAGADI, DIST - JAJPUR
Consideration Price (Rs.)	: 1,15,75,646 (One Crore Fifteen Lakh Seventy Five Thousand Six Hundred And Forty Six only)
First Party	: GOVERNOR OF ODISHA REP MINING OFFICER JAJPUR
Second Party	: DILLIP KUMAR SAHOO
Stamp Duty Paid By	: DILLIP KUMAR SAHOO
Stamp Duty Amount (Rs.)	: 2,31,513 (Two Lakh Thirty One Thousand Five Hundred And Thirteen only)



Please write or type below this line

Dillas
Dillip Kumar Sahoo.

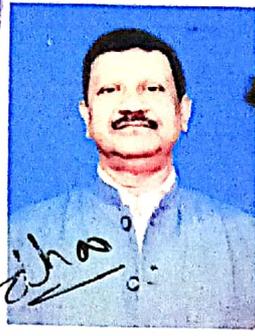
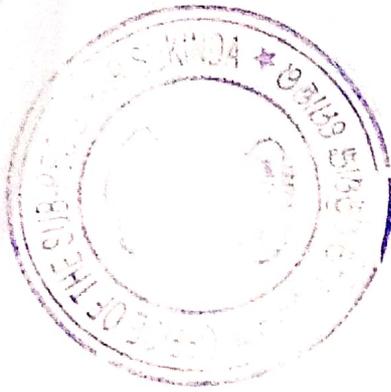
HE 0017936069

Statutory Alert:

1. The authenticity of this Stamp certificate should be verified at 'www.shcllestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the Users of the certificate.
3. In case of any discrepancy please inform the Competent Authority.



28



Fee 400
400 231513 =
(10) 185 =
231638 =
(231638)

Dillip
Dillip Kumar Sahoo - FORM - N

Form of Quarry Lease Agreement

[See rule 27(13)]

THIS INDENTURE made this 24th day of APRIL 2024 between the GOVERNOR OF ODISHA, REP. Through Mining Officer, Jajpur Circle, Dist- Jajpur. (hereinafter called the "Lessor") of the one part.

AND

Sri Dillip Kumar Sahoo , Age-58 ,S/O- Late: Prafula Kumar Sahoo, of (address and occupation) Plot no 746, 1 st Floor, Sahid Nagar ,Bhubaneswar- 751007, Vide Addhar card No: 4451 4268 2981, Email id: gdenterprises96@gmail.com Mob- 9437040548, Having Businessman (hereinafter called the "lessee" which expression shall where the context so admits be deemed to include his heirs, executors, administrators, assignees) of the other part.

Mining Officer Jajpur District
[Signature]

WHEREASE the lessee has applied to the Competent Authority concerned for a quarry lease for Sand Quarry (minor mineral) in accordance with the provisions of the Odisha Minor Minerals Concession Rules, 2016 in respect of the lands described in Part I of the Schedule. AND WHEREAS the Competent Authority has communicated his approval to the grant of lease on the terms, covenants and conditions hereinafter contained.

NOW THIS INDENTURE witnesseth as follows:

The lessor hereby demises to the lessee the land described in Part I of the Schedule hereunder written and delineated in the map hereunto annexed.

[Signature]
Dillip Kumar Sahoo

DILLIP KUMAR SAHOO
LESSEE

29

The said demised pieces of land shall be held by the lessee for a term of 5(five) years from the date on which this executed deed is registered under Indian Registration Act and Odisha Registration Manual, subject to the terms, convents, conditions hereinafter provided.

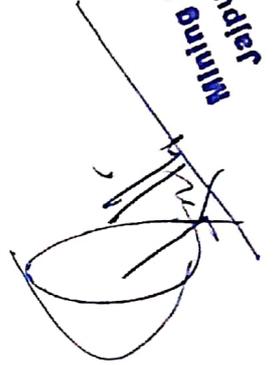
IN WITNESS WHEREOF these presents have been executed in manner hereunder appearing the day and year first above written.

The schedule above referred to

PART-I

Location and area of the lease :**PANKAPAL-1**
 Village Plot Nos: **PLOT NO- 1089, KHATA NO-224**
 Village Block: **PANKAPAL**
 Tahasil :**DANAGADI ,JAJPUR ROAD**
 Area (in hectares) :**12.30 ACR(4.978 HECTARE)**
 As per plan annexed and bounded
 On the North by :**NADI**
 On the South by :**APPROCH ROAD**
 On the East by :**NADI**
 And on the West by :**NADI**
 hereinafter called as "said lands"
 Period for which lease deed is executed from : **5 (Five) Years**

Mang Officer J/C
 Jajpur District



Dillip Kumar Sahoo.
DILLIP KUMAR SAHOO
LESSEE

2

Amount deposited as per mining plan for minimum Guaranteed quantity (for the 1 year) with additional charge, dead rent surface rent etc as per OMMC Rule-2016 calculated below:-

a) Royalty Rs.35/- x5514cum	Rs. 1,92,990.00
b) Additional Charge (Rs.1755x5514cum)	Rs. 96,77,070.00
c) Surface rent (per acre Rs.225/-x12.30acr)	Rs. 27,675.00
d) EMF 5% of Royalty+ Additional charges	Rs.4,93,503.00
e) DMF 10% of Royalty+ Additional charges	Rs. 9,87,006.00
f) Income Tax: 2% of Royalty+ Additional charges	<u>Rs.1,97,401.20</u>
TOTAL AMOUNT	Rs. 1,15,75,645.20

(Rupees One Crore Fifteen Lakh Seventy Five Thousand Six hundred forty five and twenty paise only)

PART- II

Terms and conditions of the lease

This lease is subject to the conditions laid down in rule 33 and also all other conditions pertaining to lease as provided in the Rules.

PART-III

Liberties, powers and privileges to be exercised and enjoyed by the Lessee

1. To enter upon and use the land, described in Part I of the Schedule during the term hereby demised to carry on all operations necessary for extraction, collection, stacking, processing, transport and disposal of minor mineral/minerals leased in natural or in processed/converted form.
2. To make roads, tram ways, install machineries, lay electric and telephone line, on and over the said lands.
3. To use water from streams, watercourses and springs in and upon the said lands in natural state or by means of impounding with the written permission of the Collector of the district.

Mining Officer (IC)
Jalpur District

Dillip Kumar Sahoo
DILLIP KUMAR SAHOO
LESSEE

B

PART-IV

**Restrictions and conditions as to the exercise of liberties, powers and privileges
in**

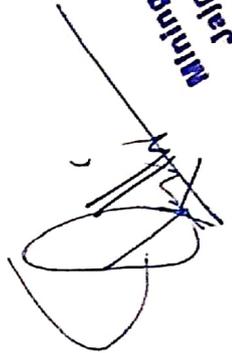
Part-II

1. No land shall be used for surface operations if objection is raised by the Competent Authority or the Collector of the district to the effect that use of the land will be detrimental to public interest.
2. The lessee shall not cut or injure any tree in the leased area falling within Reserved/Protected forest without prior permission of the Divisional Forest Officer or the officer authorized by him in this behalf and upon payment of royalty and fees for compensatory afforestation as may be specified.
3. The lessee shall undertake mining operation only in accordance with approved mining plan or scheme of mining, as the case may be.
4. The lessee shall not transport or store or cause to be transported or stored any specified minor mineral for the purpose of selling or trading otherwise than in accordance with these Rules and as may be specified under Odisha Minerals (Prevention of Theft, Smuggling and Illegal Mining and Regulation of Possession, Storage, Trading and Transportation) Rules, 2007.

PART-V**Liberties, powers and privileges reserved to the State Government**

The State Government or any officer, or persons authorized by it in that behalf has the liberty and power to enter into and upon the leased area to carry on any operation in 89 connection with survey, sampling, testing, quarrying, processing, stacking and transportation of mineral as may be deemed necessary.

Mining Officer I/C
Jajpur District



Dillip Kumar Sahoo
DILLIP KUMAR SAHOO
LESSEE

272

PART-VI**Provision regarding Rents and Royalties**

1. The lessee shall, during the subsistence of this lease pay to Government royalty in respect of the minor mineral removed by him from the leased area at the rates prescribed in Schedule II and surface rent at the rate prescribed in Schedule I.
2. All payments relating to rents, royalties, fees, etc., as provided under these rules shall be paid to the State Government free from all deductions, at the District Treasury/Sub- Treasury and in such manner as the Competent Authority may prescribe.
3. For the purpose of computing the royalty, the lessee shall keep correct account of the mineral produced, stacked and removed from the lease area and submit a return to the Competent Authority and Director in Form K & Form P.
4. The lessee shall pay royalty in advance and the differential amount, if any, on computation shall be paid by the end of the first fortnight of each half yearly period during the subsistence of the lease.
5. The lessee shall pay surface rent in advance and not later than 15th January and 15th July of each year.
6. The lessee shall, in addition to the rents and royalties, also pay the contributions to the District Mineral Foundation and the Environment Management Funds at the rates specified in the Rules.
7. The lessee shall also pay the additional charge at the rate of Rs.1755/- per cubic meter.
8. The minimum guaranteed quantity for the Quarry lease 5514 cum per annum as per approved permitted Quantity of state Environment impact Assessment Authority, Odisha Vide EC identification NO : EC24B001OR134297, Dated:12.03.2024.

Mining Officer I/C
Jajpur District

Dillip Kumar Sahoo
DILLIP KUMAR SAHOO
LESSEE

35



Mining Officer I/C
Jajpur District

For and on behalf of Governor of Odisha, Mining officer, Jajpur circle, Dist-
Jajpur. in the presence of

1. Abinash Das (DSA)
2. Biswajit Samal (DSA)

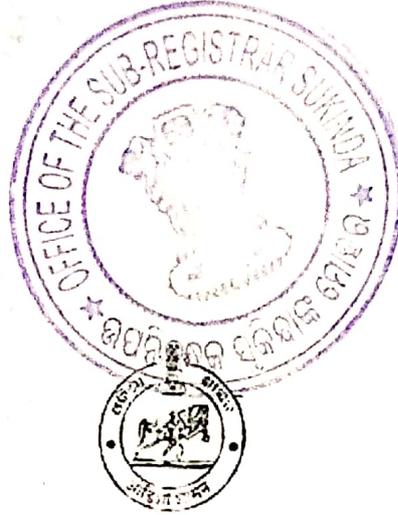
Dillip Kumar Sahoo
Signed by Dillip Kumar Sahoo Lessee, Pankapal-1.

in the presence of **DILLIP KUMAR SAHOO
LESSEE**

1. Prasanta Kumar Patra.
S/O- Balabhadra Patra.
Plot No-908.
Laxmi Nagar pin- 751006

2.

Sri B Sankar Das Mahapatra
S/O Late Baburam Das Mahapatra
339, Gopabandhu, Bhub - 751014



Endorsement of the certificate of admissibility

Admissible under rule 25: duly stamped under the Indian stamp (Orissa Amendment act 1 of 2008) Act 1899, Schedule 1-A No. 35(a). Fees Paid : A5(a) - 231513, User Charges - 125, Total - 231638.

Date: 24-Apr-2024

[Handwritten Signature]
 Signature of Registering officer
 Sukinda

Endorsement under section 52

Presented for registration in the office of the Sub-Registrar **Sub-Registrar SUKINDA** between the hours of 7:30 AM and 10:00 AM on the Date **24/04/2024** by **GOVT OF ODISHA REPRESENTED THROUGH MINING OFFICER**, son/daughter/wife of of **JAJAPUR**, by caste, profession and finger prints affixed.

Signature of Presenter / Date: 24-Apr-2024

[Handwritten Signature]
 Signature of Registering officer.
 Registering Officer
 Sukinda

Endorsement under section 58

Execution is admitted by :

NAME	PHOTO	THUMB IMPRESSION	SIGNATURE	DATE OF ADMISSION OF EXECUTION
GOVT OF ODISHA REPRESENTED THROUGH MINING OFFICER				-----
DILLIP KUMAR SAHOO		 244558324	<i>[Handwritten Signature]</i> Dillip Kumar Sahoo	24-APR-2024

3X



Identified by PRASANTA KUMAR PATRA Son/Wife of BALABHADRA PATRA of PLOT NO- 908, LAXMISAGAR, BHUBANESWAR JAJPUR by profession

PRASANTA KUMAR PATRA		 43277014	Prasanta Kumar Patra	24-APR-2024
----------------------	--	--------------	----------------------	-------------

Date: 24-Apr-2024

Signature of Registering officer
Sukinda

Endorsement of certificate of registration under section 60

Registered and true copy filed in : Office of the Sub-Registrar, SUKINDA

Book Number : 1 || Volume Number : 6

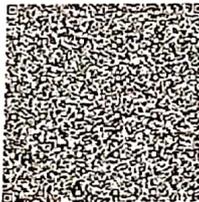
Document Number : 10842400261

For the year : 2024

Seal :
Date : 24/04/2024

Signature of Registering officer
Registering Officer
Sukinda

3/4

  <p style="text-align: center;">ଭାରତ ସରକାର Government of India</p> <p style="text-align: center;">ଭାରତୀୟ ବିଶିଷ୍ଟ ପରିଚୟ ପ୍ରାଧିକରଣ Unique Identification Authority of India</p> <p>ନାମାଙ୍କନ କ୍ରମାଙ୍କ / Enrolment No.: 0636/00061/36048</p> <p>To ଦିଲିପ କୁମାର ସାହୁ Dillip Kumar Sahoo S/O Prafulla Kumar Sahoo PLOT NO-746, 1ST FLOOR BHUBANESWAR Saheednagar Saheednagar Khorda Odisha - 751007 9437040548</p> <p>Download Date: 15/04/2020</p> <p>Signature valid </p>  <p>Issue Date: 20/02/2020</p> <p style="text-align: center;">ଆପଣଙ୍କ ଆଧାର ସଂଖ୍ୟା / Your Aadhaar No. : 4451 4268 2981 VID : 9138 6146 8541 8006</p> <p style="text-align: center;">ମୋ ଆଧାର, ମୋ ପରିଚୟ</p>	  <p style="text-align: center;">ସୂଚନା</p> <ul style="list-style-type: none"> ■ ଆଧାର ପରିଚୟ ପ୍ରମାଣ ଅଟେ, ନାଗରିକତାର ନୁହେଁ । ■ ସୁରକ୍ଷିତ କ୍ୟୁଆର୍ କୋଡ୍ / ଅଫଲାଇନ ଏକ୍ସଏମଏଲ୍ / ଅନଲାଇନ ପ୍ରମାଣୀକରଣ ବ୍ୟବହାର କରି ପରିଚୟ ଯାଞ୍ଚ କରନ୍ତୁ । ■ ଏହା ଇଲେକଟ୍ରୋନିକ ପତ୍ରାୟ ଦ୍ୱାରା ଉତ୍ପନ୍ନ କରାଯାଇଥିବା ଚିଠି ଅଟେ । <p style="text-align: center;">INFORMATION</p> <ul style="list-style-type: none"> ■ Aadhaar is a proof of identity, not of citizenship. ■ Verify identity using Secure QR Code/ Offline XML/ Online Authentication. ■ This is electronically generated letter. <div style="border: 1px solid black; padding: 5px;"> <ul style="list-style-type: none"> ■ ଆଧାର ସାରା ଦେଶସାରା ବୈଧ ଅଟେ ■ ଆଧାର ବିଭିନ୍ନ ସରକାରୀ ଏବଂ ବେସରକାରୀ ସେବାଗୁଡ଼ିକୁ ସହଜରେ ପାଇବାରେ ସାହାଯ୍ୟ କରିଥାଏ ■ ଆଧାରରେ ଆପଣଙ୍କ ମୋବାଇଲ ନମ୍ବର ଏବଂ ଇ-ମେଲ ଆଇଡି ଅପଡେଟ ରଖନ୍ତୁ ■ ଏମି ଆଧାର ଆପ୍ ବ୍ୟବହାର କରି ଆଧାରକୁ ଆପଣଙ୍କ ସ୍ମାର୍ଟ ଫୋନରେ ରଖନ୍ତୁ <ul style="list-style-type: none"> ■ Aadhaar is valid throughout the country. ■ Aadhaar helps you avail various Government and non-Government services easily. ■ Keep your mobile number & email ID updated in Aadhaar. ■ Carry Aadhaar in your smart phone – use mAadhaar App. </div>
  <p style="text-align: center;">ଭାରତ ସରକାର Government of India</p>  <p>To ଦିଲିପ କୁମାର ସାହୁ Dillip Kumar Sahoo ବନ୍ଧୁ ତାରିଖ / DOB: 16/01/1966 ପୁରୁଷ / MALE</p> <p>Download Date: 15/04/2020</p> <p>Issue Date: 20/02/2020</p> <p style="text-align: center;">4451 4268 2981 VID : 9138 6146 8541 8006</p> <p style="text-align: center;">ମୋ ଆଧାର, ମୋ ପରିଚୟ</p>	  <p style="text-align: center;">ଭାରତୀୟ ବିଶିଷ୍ଟ ପରିଚୟ ପ୍ରାଧିକରଣ Unique Identification Authority of India</p> <p>ଠିକଣା: S/O ପ୍ରଫୁଲ୍ଲ କୁମାର ସାହୁ, ପ୍ଲଟ ନଂ-746, ପ୍ରଥମ ମହଲା, ସାହେଦନଗର, ଖର୍ଦ୍ଦା, ଭୁବନେଶ୍ୱର, ଓଡ଼ିଶା - 751007</p> <p>Address: S/O Prafulla Kumar Sahoo, PLOT NO-746, 1ST FLOOR, BHUBANESWAR, Saheednagar, Khorda, Odisha - 751007</p>  <p style="text-align: center;">4451 4268 2981 VID : 9138 6146 8541 8006</p> <p style="text-align: center;">ମୋ ଆଧାର, ମୋ ପରିଚୟ</p> <p style="text-align: center;">1947 help@uidai.gov.in www.uidai.gov.in</p>

Dillip Kumar Sahoo

37

600



ଭାରତ ସରକାର

Government of India

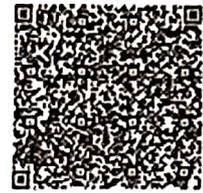


ପ୍ରସାନ୍ତ କୁମାର ପାତ୍ର

Prasanta Kumar Patra

ଜନ୍ମ ତାରିଖ / DOB : 06/07/1987

ପୁରୁଷ / Male



3912 6979 9868

ମୋ ଆଧାର, ମୋ ପରିଚୟ



ଭାରତୀୟ ବିଶିଷ୍ଟ ପରିଚୟ ପ୍ରାଧିକରଣ

Unique Identification Authority of India

ଠିକଣା:

S/O ବଳଭଦ୍ର ପାତ୍ର, ପ୍ଲଟ.ନ-908, ଲକ୍ଷ୍ମୀସାଗର
ଫିଶେରି ଲେନ୍.ନ-1, ଭୁବନେଶ୍ୱର (ଏମ.ସି),
ଖୋର୍ଦ୍ଧା, ବୁଦ୍ଧେଶ୍ୱରୀ କଲୋନୀ, ଓଡିଶା,
751006

Address:

S/O Balabhadra Patra,
PLOT.NO-908, LAXMISAGAR
FISHERY LANE.NO-1,
Bhubaneswar(M.C), Khorda,
Budheswari Colony, Odisha,
751006

3912 6979 9868



1947



help@uidai.gov.in

www

www.uidai.gov.in

Prasanta Kumar Patra.

